together with an Explanatory Memorandum thereon.

(ii) Notification G S.R. No. 1731, dated the 19th July, 1969 (in English), together with an Explanatory Memorandum thereon.

[Placed in Library. SfeNo. LT-1491/69 for (i) and (ii).]

NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962

SHRI JAGANNATH PAHADIA: Madam, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962:—

- (i) Notification G.S.R. No. 1783, dated the 26th July, 1969 (in English), together with an Explanatory Memorandum thereon.
- (ii) Notification G.S.R. No. 1784, dated the 26th July, 1969 (in Hindi), together with an Explanatory Memorandum thereon.

[Placed in Library. See No. LT-1490/69 for (i) and (ii).]

THE BIHAR SUGARCANE (REGULATION OF SUPPLY AND PURCHASE) SECOND ORDINANCE, 1969 (No. VI of 1969)

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D. ERING): Madam, I beg to lay on the Table, under sub-clause (a) of clause (2) of article 213 of the Constitution read with sub-clause (iii) of clause (c) of the President's Proclamation dated the 4th July, 1969, a copy (in English and Hindi), of the Bihar Sugarcane (Regulation of Supply and Purchase) Second Ordinance, 1969 (No. VI of 1969), promulgated by the Governor of Bihar on the 20th July, 1969. [Placed in Library. See No. LT-1512/69.]

REPORT OF THE INDUSTRIAL LICENSING POLICY INQUIRY COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY): Madam, I beg to lay on the Table a copy of the

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Report of the Industrial Licensing Po lie Inquiry Committee on certain ailegat ion against the Birla Group of Indust rie contained in Shri Chandra Shekh ar' memoranda. [Placed in Library. See No. LT-1510/69.]

in Jute Industry

STATEMENT RE STRIKE IN JUTE INDUSTRY

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT): Madam, Deputy Chairman, The House has already held a discussion on the issues involved in the strike of the workers in the jute industry and I, there -fore, do not wish to burden Hon'ble Members with a detailed account of the course of events. I will accordingly confine myself to a statement regarding developments in the last three days.

As I had already stated in the House, I have been in constant touch with the West Bengal Government as well as representatives of the jute industry and my colleague the Labour Minister was in touch with the workers. I had suggested to the Chief Minister that one way out of the impasse might be to appoint a Committee which would go into the demands of workers and whose recommendations would be binding on all concerned. The Committee would consist of an equal number of representatives from industry and labour and be headed by an independent Chairman.

A message was sent by the Chief Minister on Saturday that in his judgement unless the workers were given some cash relief immediately, he did not feel that the strike could be averted. I, therefore, went to Calcutta on Sunday to make one last attempt to meet all the concerned parties in order to find a solution.

I had a number of separate discussions with representatives of both the Trade Unions as well as the industry. The West Bengal Chief Minister Shri Ajoy Mukherjee, was good enough to be present throughout the greater part of the discussions. I came to the conclusion that the workers were prepared to call off the threatened strike only if interim cash increase in wages was granted to them immediately. I also gathered thai the industry conceded that the workers demands for some increase in the wage level were justified. The industry, however, declared their inability to grant